

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 104
(IB)-1043(ND)/2018

IN THE MATTER OF:

M/s. Ansal Hosing & Construction Ltd. Petitioner/Applicant
v.
M/s. Samyak Projects Pvt. Ltd. Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code

Order delivered on 27.09.2022

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

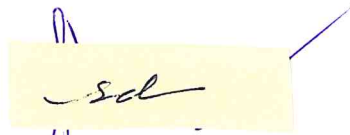
PRESENT:

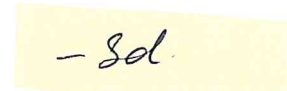
For the Petitioner Mr. Vikas Tiwari, Mr. Kumar Deepraj & Mr. Aamir Jamal, Advs. with Ms. Neha Agarwal, AR
For the Respondent Mr. Vivek Kohli, Sr. Adv. with Ms. Yeshi W. Richen, Mr. Sandeep Bhuraria, Mr. Manish Surendren & Mr. Juvas Rawal, Advs.

ORDER

CA-292/2019, CA-1043/2019, CA-1718/2019 & IA-2736/2021

At request of Ld. Counsels for the parties, list the matter for physical hearing on 04.10.2022.


(RAMALINGAM SUDHAKAR)
PRESIDENT


(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)